

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

STARRED QUESTION NO:561
ANSWERED ON:16.05.2012
COMPENSATION AND RELOCATION OF VILLAGERS
Jeyadurai Shri S. R.

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) the limits of the sterilized zones around each nuclear plant in the country;
- (b) whether suggestions have been received for hike in payment of compensation and relocation of villagers including increasing the limit of sterilized zones around these nuclear power plants;
- (c) if so, the details thereof and the reaction of the Government thereto; and
- (d) the steps taken/being taken by the Government for payment of adequate compensation and relocation of the affected villagers?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) to (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.561 FOR ANSWER ON 16.05.2012 BY SHRI S.R. JEYADURAI REGARDING COMPENSATION AND RELOCATION OF VILLAGERS.

(a) The land requirement for setting up a nuclear power plant is based on the need for locating plant buildings and facilities, and for establishing an exclusion zone around the reactors. The extent of exclusion zone is technology dependent fulfilling the requirement stipulated in relevant Atomic Energy Regulatory Board (AERB) codes and it is confined within the boundary of the plant. The exclusion zone is developed as a green belt. The annulus between the plant boundary and a radius of 5 km from the reactors is defined as the sterilized zone as per the requirements currently stipulated in the AERB Code on safety in Siting of Nuclear Power Plants. In the sterilized zone, people can continue to pursue their livelihood and carry out their normal activities even after the setting up of the nuclear power plant and its subsequent operation. There are no restrictions on natural growth of population in the sterilized zone.

(b) & (c) Requests have been received, in the context of nuclear power plant at Kaiga, for acquiring the land lying in the sterilized zone and rehabilitation and resettlement of people residing therein. The lands already acquired are in line with the stipulations of the relevant AERB Code and there is no need for acquiring additional land in the existing sterilized zone or extending the limits of the sterilized zone. The requests for acquisition of additional land are not in conformity with guidelines on the matter or practices followed anywhere.

(d) Does not arise.